

**Central Administrative Tribunal
Principal Bench**

**CP No.458/2018 In
OA No.3329/2016**

New Delhi, this the 03rd day of August, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Smt. Dr. Priyanka Mittal,
W/o Dr. Raman Mittal,
R/o-236, Sector-15A
Hissar-125 001 (Haryana). ..Applicant

(By Advocate: Sh. Malaya Chand)

Versus

1. Sanjeev Khirwar, Secretary
Health & Family Welfare
9th Level, A-Wing, Delhi Sectt.
IP Estate, New Delhi -110 002.
2. Dr. A.K. Mehta, Medical Superintendent
Deen Dayal Upadhyay Hospital
Hari Nagar, New Delhi -110 064. ...Respondents

ORDER (ORAL)

Justice L. Narasimha Reddy:-

This contempt case is filed alleging that the respondents have not implemented the Order dated 13.04.2018 passed by this Tribunal in OA No.3329/2016.

2. We heard the learned counsel for the applicant and perused the file.
3. The relief granted in the OA was just to the extent of granting maternity leave of 180 days. The applicant does not dispute that the leave has been granted to her. Her grievance appears to be that certain amount, relating to the leave to her credit, is not released. Even if that is true, it cannot be subject matter of adjudication in the CP. If so advised, the applicant may pursue her remedy separately by filing fresh OA.
3. Therefore, we dismiss the CP, leaving it open to the applicant to work out her remedy in accordance with law.

(Aradhana Johri)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

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